CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No.162/MP/2023

Subject : Petition under Section 79 of the Electricity Act, 2003 for seeking

an appropriate adjustment/ compensation to offset financial/ commercial impact of change in law events on account of increase in the rate of goods and services tax from 5% to 12% by way of Notification No. 8/20210- Central Tax (Rate) dated 30.9.2021, in terms of Article 12 of the Power Purchase Agreement dated 30.10.2019 between Ostro Kannada Power Private Limited and Solar Energy Corporation of India Limited.

Date of Hearing : 6.3.2024

Coram : Shri Jishnu Barua, Chairperson

> Shri Arun Goyal, Member Shri P. K. Singh, Member

Petitioner : Ostro Kannada Power Private Limited (OKPPL).

: Solar Energy Corporation of India Limited (SECI) and 2 Ors. Respondents

Parties Present : Ms. Mannat Waraich, Advocate, ACEPL

> Shri Mridul Gupta, Advocate, ACEPL Ms. Shikha Ohri, Advocate, SECI Shri Kartik Sharma, Advocate, SECI

Record of Proceedings

During the course of the hearing, learned counsels for the Petitioner and Respondent, SECI submitted that the present case is covered by the earlier orders of the Commission. Learned counsels for the parties made detailed submissions and reiterated the submissions made in the reply and rejoinder.

- 2. Based on their request, the Commission permitted the parties to file their respective written submissions, if any, within two weeks with a copy to the other side.
- 3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)